

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 247 of 1998

New Delhi, this the 3rd day of December, 1998

Hon'ble Mr. N. Sahu, Member(Admnv)

Sh. S.K. Babbar, S/o late Shri Bihari
Singh Babbar, R/o G-14/4, Malviya Nagar,
New Delhi-17, Retired
Supdt. College of Pharmacy, Government
of NCT of Delhi, Pushp Vihar
Section-III, N. Delhi.

(10)
-APPLICANT

(By - Self)

Versus

1. Govt. of National Capital Territory
of Delhi, Through The Chief Secretary,
Govt. of NCT of Delhi, 5, Sham Nath
Marg, Delhi-53.
2. To, The Director, Directorate of
Technical Education, C-Block, Vikas
Bhawan, I.P. Estate, New Delhi.
3. The Principal/DDO College of Pharmacy,
N. Delhi (PUSHP VIHAR, PHAS-III).
4. Pay and Accounts Officer, P.A.O. No. 2,
R.K. Puram, New Delhi.
5. DCA (GPF), Old Secretariat, Delhi. -RESPONDENTS

(By Advocate Shri Ajesh Luthra proxy
counsel of Ms. Jyotsna Kaushik)

O R D E R (Oral)

By Mr. N. Sahu, Member(Admnv)

The applicant states that as the provisional
pension, GPF and other retiral benefits have been
released by the respondents further action in the
matter is not required. In the result, this O.A.
has become infructuous and is disposed of. No costs.

(N. Sahu)
Member(Admnv)

rkv.